IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 18th OF MARCH, 2024

WRIT PETITION No. 10162 of 2010

BETWEEN:-

FACTORY MANAGER PREMIER INDUSTRIES (INDIA) LTD. 45/47, INDUSTRIAL ESTATE AB ROAD DEWAS (MADHYA PRADESH)

....PETITIONER

(NONE FOR THE PETITIONER)

AND

OIL AND MILK MAZDOOR UNION 130, LIG VIKAS NAGAR DEWAS THR. GENERAL SECRETARY (MADHYA PRADESH)

		MAKE	RADI	RESPONDEN	NTS
This p	etition con	iing on for adm	nission this da	ay, the court passed	the
following:		सत्यमेव जयते			

ORDER

None for the petitioner even when the matter is taken up in the second round.

None had appeared on behalf of the petitioner on 11.03.2024 also despite the matter having been taken up in the second round.

It is apparent that the petitioner is no longer interested in prosecution of this petition, which is consequently dismissed for want of prosecution. JUDGE Shilpa

